

ANTI-DUMPING DUTY ON THERMAL SENSITIVE PAPER ORIGINATING IN OR EXPORTED FROM JAPAN:

[Notfn. No. 156/00-Cus., dt. 26.12.2000, as amended by Notfn. No. 103/02-Cus., dt. 7.10.2002, 122/06-Cus., dt.30.12.2006]

WHEREAS in the matter of import of Thermal Sensitive Paper (TSP) falling under sub-heading No. 4809 90 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Japan, Finland, Germany and European Union (EU), the designated authority vide its preliminary final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd March, 2000 had come to the conclusion that -

- (a) Thermal Sensitive Paper (falling under Chapter 48) originating in, or exported from European Union and Japan has been exported to India below normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of the subject goods originating in, or exported from, European Union and Japan;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government has imposed anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 39/2000-Customs, dated the 6th April, 2000 [G.S.R.318 (E), dated the 6th April, 2000], published in part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6th April, 2000.

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal (hereinafter referred to as CEGAT), in its Final Order No. 42 to 43/2000-A dated 10th November, 2000 in Appeal No. C/373/2000-AD in the matter of M/s Jujo Thermal Ltd. vs Designated Authority, Ministry of Commerce, has directed the Government of India to modify the anti-dumping duty in US dollar terms;

AND WHEREAS the designated authority has accepted the above order of CEGAT dated the 3rd October, 2000 and has amended paragraph 31 of the said final findings;

Now, therefore, in exercise of the powers conferred by sub-section (1) of sub-section (8) of section 9A, of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 39/2000-Customs, dated the 6th April, 2000, [G.S.R. 318(E), dated the 6th April, 2000], except as respect things done or omitted to be done before such supersession, the Central Government hereby imposes on Thermal Sensitive Paper (TSP) falling under sub-heading No. 4809 90 00 of the First Schedule to the Said Customs Tariff Act, originating in, or exported from, the countries mentioned in column (2) of the Table below, and when exported by exporters mentioned in the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate mentioned in the corresponding entry in column (4) of the said Table.

TABLE

S.No.	Name of the Country	Name of the Exporter	Amount of anti-dumping duty (in US \$ per square meter)
(1)	(2)	(3)	(4)
1.	Omitted		
2.	Japan	All exporters	0.03865

2. The anti-dumping duty shall be paid in Indian currency.

Explanation : For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON THERMAL SENSITIVE PAPER (TSP) ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 73 /02-Cus., dt. 24.7.2002 as amended by 122/06]

WHEREAS in the matter of import of thermal sensitive paper (TSP) falling under sub-heading 4809 90 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th November, 2001 had come to the conclusion that -

- (i) thermal sensitive paper has been exported from the Peoples' Republic of China to India below its normal value;
- (ii) the Indian industry has suffered material injury and is being threatened with further injury;
- (iii) the injury has been caused by the dumped imports from the Peoples' Republic of China;

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in or exported from the Peoples' Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the said thermal sensitive paper vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 127/2001-Customs, dated the 21st December, 2001, [G.S.R. 915 (E), dated the 21st December, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21st December, 2001;

AND WHEREAS the designated authority vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th July, 2002, has come to the conclusion that -

- (i) thermal sensitive paper (TSP) has been exported from the Peoples' Republic of China to India below its normal value;
- (ii) the Indian industry has suffered material injury on account of price undercutting, price suppression and significant increase in the volume of dumped imports from Peoples' Republic of China and is being threatened with further injury;
- (iii) the injury has been caused to the domestic industry by the dumped imports from the Peoples' Republic of China;

AND WHEREAS the designated authority has recommended the imposition of definitive anti dumping duty on the said thermal sensitive paper originating in, or exported from, the Peoples' Republic of China;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) thereof, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the thermal sensitive paper falling under sub-heading 4809 90 00 or heading 48.11 or heading 48.16 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the Peoples' Republic of China, when exported by exporter / producer mentioned in column (2) of the Table

annexed below, and imported into India, an anti-dumping duty at the rate which is equivalent to the amount mentioned in the corresponding entry in column (3) of the said Table.

Table

S. No.	Exporters/ Producers	Anti-dumping duty (US\$ per Kg)
(1)	(2)	(3)
1.	All exporters/ Producers of Peoples' Republic of China	0.967

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of the imposition of the provisional duty, i.e. the 21st December, 2001, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause(i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON THERMAL SENSITIVE PAPER ORIGINATING IN OR EXPORTED FROM EUROPEAN UNION: [Notfn. No. 102/02-Cus., dt. 7.10.2002 as amended by 122/06]

WHEREAS in the matter of import of thermal sensitive paper (hereinafter referred to as TSP) falling under sub-heading 4809 90 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, Japan, Finland, Germany and European Union, the designated authority vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd March, 2000 had come to the conclusion that -

- (a) TSP (falling under Chapter 48) originating in, or exported from, European Union and Japan has been exported to India below its normal value;
- (b) the domestic Industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of TSP originating in, or exported from, European Union and Japan;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the said TSP vide notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 39/2000-Customs, dated the 6th April, 2000 [G.S.R. 318 (E), dated the 6th April, 2000], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6th April, 2000;

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal (hereinafter referred to as CEGAT), in its Final Order No. 42 to 43/2000-A, dated the 10th November, 2000, in Appeal No. C/373/2000-AD in the matter of M/s Jujo Thermal Ltd. vs Designated Authority, Ministry of Commerce, had directed the Government of India to modify the anti-dumping duty in US dollar terms;

AND WHEREAS the designated authority had accepted the aforesaid order of CEGAT dated the 10th November, 2000, and had amended paragraph 31 of the said final findings;

AND WHEREAS on the basis of the aforesaid order of the CEGAT, the Central Government had imposed an anti-dumping duty on the said TSP vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 156/2000-Customs, dated the 26th December, 2000 [G.S.R. 936

(E), dated the 26th December, 2000], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 26th December, 2000;

AND WHEREAS in the matter of import of said TSP, originating in, or exported from, European Union, the designated authority vide its final findings in review, published in the Gazette of India, Extraordinary, Part I Section 1, dated the 11th September, 2002 has come to the conclusion that -

- (i) TSP has been exported from the European Union to India below normal value;
- (ii) the Indian industry continues to suffer material injury on account of price undercutting, price suppression, significant increase in the volume of dumped imports, increased inventory, financial losses as a result of dumped imports from European Union and is being threatened with further injury;
- (iii) the injury has been caused to the domestic industry by the dumped imports from the European Union;

NOW, THEREFORE, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government on the basis of aforesaid final findings of the designated authority hereby imposes on the said TSP falling under sub-heading 4809 90 00 or heading 48.11 or heading 48.16 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the European Union, and when exported by exporters mentioned in column (2) of the Table below, and imported into India, an anti-dumping duty at the rate equivalent to the difference between the amount mentioned in column (3) of the said Table and the landed value of import per metric tonne of the thermal sensitive paper.

Table

S. No.	Name of the exporter	Amount (in US \$ per metric tonne)
(1)	(2)	(3)
1	M/s Papierfabrik August Koehler AG, Germany	2947.92
2	M/s Jujo Thermal Ltd. Finland	2947.92
3	All other exporters of European Union	2947.92

2. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of the anti-dumping duty shall be the rate, which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON THERMAL SENSITIVE PAPER EXPORTED BY M/s. PAPIERFABRIC AUGUST KOETHLER AG, GERMANY:**[Notfn. No. 128/02-Cus., dt. 15.11.2002]**

WHEREAS in the matter of import of Thermal Sensitive Paper (hereinafter referred to as TSP) falling under sub-heading No.4809.10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Japan, Finland, Germany and European Union, the designated authority, vide its final findings, notification No.25/1/98/ADD. dated the 3rd March, 2000 published in the Gazette of India, Extraordinary, Part I Section I, dated the 3rd March, 2000, had come to the conclusion that-

- (a) TSP originating in, or exported from European Union and Japan has been exported to India below its normal value;
- (b) the domestic Industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of TSP originating in, or exported from, European Union and Japan;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on TSP vide notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No.39/2000-Customs, dated the 6th April, 2000 [G.S.R. 318 (E), dated the 6th April, 2000], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6th April, 2000;

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal (hereinafter referred to as CEGAT), in its Final Order No.42 to 43/2000-A dated 10th November, 2000 in Appeal No.C/373/2000-AD in the matter of M/s Jujo Thermal Ltd. vs designated authority, Ministry of Commerce, had directed the Government of India to modify the amount of anti-dumping duty in terms of US dollar;

AND WHEREAS the designated authority had accepted the above Final Order of CEGAT, dated the 10th November, 2000 and has amended paragraph 31 of the said final findings;

AND WHEREAS on the basis of the aforesaid Final Order of CEGAT, the Central Government had imposed an anti-dumping duty on TSP vide notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No.156/2000-Customs, dated the 26th December, 2000 [G.S.R. 936 (E), dated the 26th December, 2000], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 26th December, 2000;

AND WHEREAS on the basis of a request made by M/s. Papierfabrik August Koethler Ag, Germany for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in respect of exports made by them and the recommendations of designated authority vide notification No.38/1/2001-DGAD dated the 15th October, 2001 published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 15th October, 2001, the Central Government, vide notification No.120/2001-Customs, dated the 16th November, 2001 [Published in the Gazette of India, Extraordinary, vide G.S.R.851(E), dated the 16th day of November, 2001], had ordered that pending the outcome of the review initiated by the designated authority, TSP, falling under sub-heading No.4809.10 of the First Schedule to the said Customs Tariff Act, exported, during the period of investigation beginning with the 1st November, 2001 and ending with the 30th April, 2002, by M/s Papierfabrik August Koehler Ag, Germany, where imported into India shall be subjected to provisional assessment and a Bank guarantee for the amount of duty calculated at the rate of US \$ 0.04390 per square meter;

AND WHEREAS the designated authority vide its final findings in mid term review, notification No. 31/1/2001-DGAD, dated the 11th September, 2002, published in the Gazette of India, Extraordinary,

Part-I, Section 1, dated the 11th September, 2002 has recommended imposition of anti-dumping duty, inter alia, in respect of exports of TSP by M/s Papierfabrik August Koehler Ag, Germany;

AND WHEREAS the designated authority vide its final findings in mid term review, of the designated authority, the Central Government had imposed an anti-dumping duty on TSP vide notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 102/2002-Customs, dated the 7th October, 2002 [G.S.R. 681(E), dated the 7th October, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 7th October, 2002;

AND WHEREAS on the basis of the aforesaid final findings in mid term review of the designated authority, the Central Government had imposed an anti-dumping duty on TSP vide notification No.38/1/2001-DGAD dated the 11th October, 2002 published in the Gazette of India, Extraordinary, Part 1, Section 1 dated the 11th October, 2002, in view of the aforesaid final findings in mid term review, did not consider it necessary to issue findings, and therefore, has recommended for termination of review initiated vide the said notification No.38/1/2001-DGAD dated the 15th October 2001;

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid recommendation of the designated authority, hereby rescinds the notification of the government of India in the Ministry of Finance (Department of Revenue), No.120/2001-Customs, dated the 16th day of November, 2001 [G.S.R.851 (E), dated the 16th November, 2001] and orders that all provisional assessments of Thermal Sensitive Paper (TSP) falling under sub-heading No.4809.10 of the First Schedule to the said Customs Tariff Act, during the period beginning with the 1st November, 2001 and ending with the 30th April, 2002, exported by M/s Papierfabrik August Koehler Ag, Germany, and imported into India, be finalised calculating the applicable anti-dumping duty at the rate of US\$ 0.04390 per square meter.

Explanation.- For the purposes of this notification, the anti-dumping duty shall be calculated in Indian currency and the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON GREEN VENEER TAPE ORIGINATING IN OR EXPORTED FROM CHINESE TAIPEI:
[Notfn. No. 36/04-Cus., dt. 9.2.2004]**

WHEREAS, in the matter of import of Green Veneer Tape, falling under Chapter 48 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the subject goods), originating in, or exported from, Chinese Taipei (hereinafter referred to as the subject country), the designated authority *vide* its preliminary findings, No. 14/50/2002-DGAD, dated the 23rd May, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd May, 2003, had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject country below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the material injury had been caused to the domestic industry on account of dumped imports of the subject goods originating in or exported from the subject country;

and the designated authority had recommended imposition of provisional anti-dumping duty, pending final determination, on all imports of the subject goods, originating in, or exported from, the subject country;

AND WHEREAS, on the basis of the aforesaid findings of the designated authority, the Central Government imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 103/2003-Customs, dated the 9th July, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 9th July, 2003[G.S.R. 534(E), dated the 9th July, 2003];

AND WHEREAS, the designated authority, *vide* its final findings No. 14/50/2002-DGAD, dated the 24th December, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th December, 2003, has come to the conclusion that-

- (a) subject goods have been exported to India from the subject country below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by the imports from the subject country,

and the designated authority has considered it necessary to impose final anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country so as to remove the injury to the domestic industry;

NOW, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under headings of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

Sl. No.	Heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	4811 or 4823	Green Veneer Tape	All grades	Chinese Taipei	Chinese Taipei	Any producer	Any exporter	0.13334	Square Meter	US Dollar
2.	4811 or 4823	Green Veneer Tape	All grades	Any country other than Chinese Taipei	Chinese Taipei	Any producer	Any exporter	0.13334	Square Meter	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3.	4811 or 4823	Green Veneer Tape	All grades	Chinese Taipei	Any country other than Chinese Taipei	Any producer	Any exporter	0.13334	Square Meter	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 9th July 2003, and shall be payable in Indian currency.

Explanation : For the purposes of this notification,-

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON THERMAL SENSITIVE PAPER ORIGINATING IN OR EXPORTED FROM INDONESIA, MALAYSIA & UAE:

[Notfn. No. 35/2005-Cus., dt. 13.4.2005]

Whereas in the matter of import of Thermal Sensitive Paper (hereinafter referred to as the subject goods), falling under Chapter 48 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from Indonesia, Malaysia and United Arab Emirates (hereinafter referred to as the subject countries), the Designated Authority *vide* its final findings notification No. 14/24/2003-DGAD, dated the 27th January, 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th January 2005, has come to the conclusion that –

- (i) The subject goods have been exported to India from the subject countries below its normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the material injury has been caused by the dumped imports from the subject countries;

2 And whereas, the designated authority has recommended imposition of anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries;

3 Now therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under Chapter 48 of the First Schedule to the said Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to difference between the amount specified in the corresponding entry in column (9) in the currency as specified in the correspond-

ing entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

Sl. No.	Sub-Heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	Indonesia	Any country other than Malaysia and United Arab Emirates	Any Producer	Any exporter	1730.15	MT	US \$
2.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	Any country	Indonesia	Any Producer	Any exporter	1730.15	MT	US \$
3.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	Malaysia other than Indonesia and United Arab Emirates	Any country other than Indonesia and United Arab Emirates	Any Producer	Any exporter	2626.82	MT	US \$
4.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	Any country	Malaysia	Any Producer	Any exporter	2626.82	MT	US \$
5.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	United Arab Emirates	Any country other than Malaysia and Indonesia	Any Producer	Any exporter	2626.82	MT	US \$
6.	4809 10 4811 90 4816 20	Thermal Sensitive Paper	All types	Any country	United Arab Emirates	Any Producer	Any exporter	2626.82	MT	US \$

4. the anti-dumping duty imposed under this notification shall be levied for a period of five years and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

